

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 108

CP (IB) No. 87/Chd/HP/2024

IN THE MATTER OF:

Hiveloop Capital Pvt. Ltd.

...Petitioner

Vs.

RVD Sales Pvt. Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 05.06.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mr. Karanveer Jindal, Advocate

ORDER

It is stated by Ld. Counsel for the Petitioner that he has e-filed the affidavit of service. Let the hard copy of the same be filed during the course of day. Ld. Counsel for the respondent is directed to file the reply within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. Let the matter be listed on 14.08.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)